

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

**IA 197/2017 With C.P. (I.B) No. 54/7/NCLT/AHM/2017
MP High Court**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017**

Name of the Company: Axis Bank
V/s.
Keti Highway Developers Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Mr. Ameya Gokhale Mr. Nirag Pathak	Adv. for Shardul	Applicant	Pathak
2.	Ms. Meghna Raja- dhyaaksha	Amarchand Mangaldas Adv.		

3.	Vinay Baisyan	Advocate	Respondent	Dr. Jay
4.	A. R. Kumar	A.R.	Respondent	Pathak
4.	Kunal Vaishnav	Advocate	Respondent	Kunal Vaishnav

ORDER

Learned Advocate Mr. Ameya Gokhale with Learned Advocate Mr. Nirag Pathak with Learned Advocate Ms. Meghna Rajadh i/b Shardul Amarchand Mangaldas present for Operational Creditor/ Applicant. Learned Advocate Mr. Kunal Vaishnav present for Respondent.

Learned Advocate Mr. Kunal Vaishnav filed Vakalatnama for Respondent.

for objection if any and for hearing before admission.

List the matter on 31.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 25th day of July, 2017.